

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1481/2026

[Arising out of impugned judgment and order dated 28-07-2025 in CWP No. 21008/2025 passed by the High Court of Punjab & Haryana at Chandigarh]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SURJEET KUMAR

Respondent(s)

(IA No. 30817/2026 - CONDONATION OF DELAY IN FILING)

WITH

Diary No(s). 73843/2025 (IV-D)

(IA No. 27775/2026 - CONDONATION OF DELAY IN FILING)

Diary No(s). 3989/2026 (XIV)

(IA No. 33453/2026 - CONDONATION OF DELAY IN FILING)

Diary No(s). 1541/2026 (IV-B)

(IA No. 33532/2026 - CONDONATION OF DELAY IN FILING)

Diary No(s). 2263/2026 (IV-B)

(IA No. 36436/2026 - CONDONATION OF DELAY IN FILING)

WITH

ITEM NO.42

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 4544/2026

(IA No. 41187/2026 - CONDONATION OF DELAY IN FILING)

WITH

Diary No(s). 4003/2026 (IV-B)

(IA No. 38911/2026 - CONDONATION OF DELAY IN FILING)

Date : 10-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE N.V. ANJARIAFor Petitioner(s) : Ms. Archana Pathak Dave, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Jagdish Chandra, Adv.

Mr. Madhav Sinhal, Adv.
Mr. Mohan Prasad Gupta, Adv.
Ms. Priyanka Tyagi, Adv.
Mr. Garvil Singh, Adv.
Ms. Shivangi Kumar, Adv.
Ms. Arsunita Sharma, Adv.
Mr. Rajeev Kumar Ranjan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Issue notice.
3. We are informed that in Civil Appeal Nos.6820-6824/2018, pertaining to similar issues, the arguments have been heard and the judgment has been reserved on 02.02.2026 by a Bench comprising Hon'ble Mr. Justice Pamidighantam Sri Narasimha and Hon'ble Mr. Justice Alok Aradhe.
4. On that date, other connected matters, in which the judgment was not reserved, were directed to be listed after the pronouncement of the judgment in those matters
5. Learned ASG states that [Diary No(s). 1481/2026, Diary No(s). 73843/2025 and Diary No(s). 2263/2026 will be liable to be disposed of in terms of the judgment which would be passed in the reserved cases. That being so, these matters are directed to be listed before the said bench immediately after the pronouncement of the judgment.
6. Let [Diary No(s). 3989/2026, Diary No(s). 1541/2026, Diary No(s). 4544/2026 and Diary No(s). 4003/2026] be tagged with SLP (C) No. 3680/2025 and listed along with connected matters after the

pronouncement of the judgment in the above cited case, in accordance with order dated 02.02.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR